

December, 2023



Newsletter

e-Committee, Supreme Court of India

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The Chief Justice of India launched E-Initiatives- 2023 in the High Court of Karnataka



As a part of technological transformation in the Karnataka Judiciary, the High Court of Karnataka took several e-initiatives in 2023. Hon'ble Justice Dhananjay Y. Chandrachud, the Chief Justice of India, launched e-initiatives on 16.12.2023 in the Conference Hall, High Court of Karnataka, Bangalore, in the august presence of Hon'ble Smt. Justice B.V Nagarathna, Judge Supreme Court of India, Hon'ble Sri. Justice Aravind Kumar, Judge Supreme Court of India and Hon'ble

Sri. Justice Prasanna B. Varale, the Chief Justice of the High Court of Karnataka.

The Hon'ble Chief Justice of India launched the following e-initiatives:

1. e-ILR (BILINGUAL) through the ILR online portal.
2. Online Digital Case Diary Android mobile application for litigants, advocates, and government departments.

3. e-Certified Copies platform for District Judiciary.

4. CCTV in 6 District Courts.

5. Revamped website of the High Court of Karnataka.

6. FASTER (Fast and Secured Transmission of Electronic Record)

-Karnataka to minimise the physical movement of any communication to the trial courts.

7. Dashboard for the Hon'ble Judges of the High Court of Karnataka.

8. The e-pay portal is enabled for the High Court and District Judiciary.

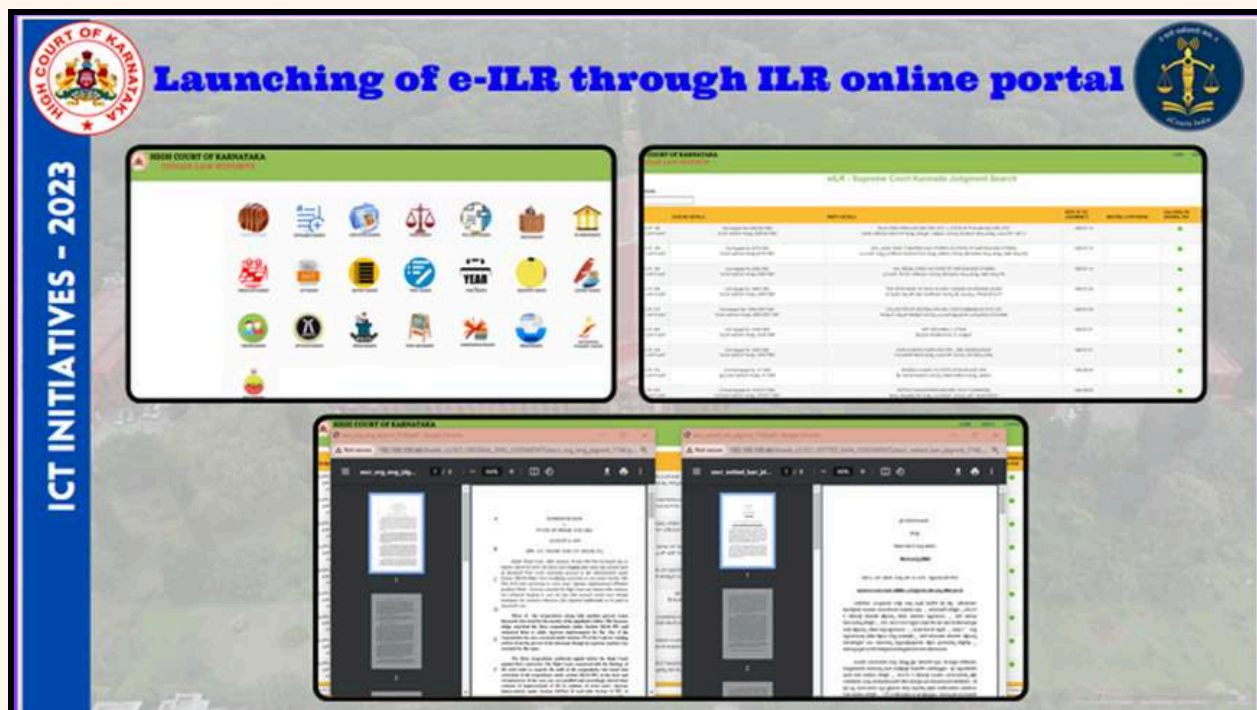
9. e-Summons through emails.

10. Summons/notices in vernacular language.

11. S3WaaS website of all the 30 District Courts in the Karnataka State Judiciary.



1. ILR online portal:



The URL for the portal is <https://hckstaging.kar.nic.in/ilrweb/>.

A bilingual online platform, e-ILR, has been launched to provide free access to the Karnataka series of ILR. It is designed for advocates, litigants, government officials, law students, and the public and it features

user-friendly search parameters. This initiative aligns with Phase III of the e-Courts Project and supports the AI-Assisted Legal Translation Advisory Committee's goal of introducing digital law reports with translated judgments.

2. Online Digital Case Diary android mobile application for Litigants, Advocates and Government Departments



The High Court of Karnataka's in-house technical team developed an Online Digital Case Diary, ensuring secure access through verified credentials for Advocates, Litigants, and Government Departments. The associated mobile app, created in collaboration with the EDCS wing of e-Governance, enables tracking of case life cycles. This system, complying with the Supreme Court's

directive, also captures details of differently-abled Advocates and Judicial employees. As of 14.12.2023, 11,204 registered Advocates, 2,781 Government Officials, 110 Litigants, and 25 differently-abled Advocates are in the database. Click the link <https://karnatakajudiciary.kar.nic.in/advreg/>

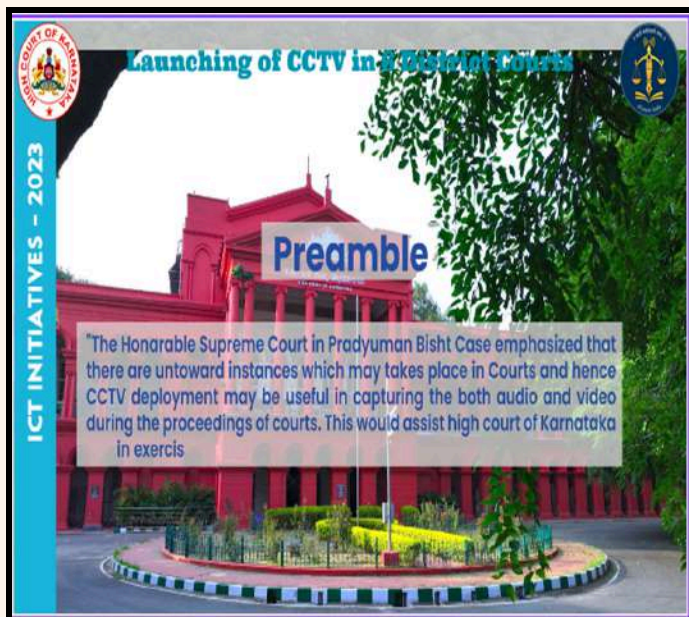
3. e-Certified Copies platform for District Judiciary



District Judiciary Online Services offers a citizen-centric e-facility for Advocates and Litigants to apply online for digitally signed e-copies of Orders and Judgments. This initiative enhances accessibility and includes a QR code for easy online verification. Click the link:

https://districtjudiciary.kar.nic.in/district_court/public/

4. CCTV in six District Courts



In response to the Hon'ble Supreme Court's directive in Pradyuman Bisht v/s. Union of India, the High Court of Karnataka, initiated installing CCTV systems in six district courts for security and administration surveillance, including court halls with AV capture. The project is underway in another six District Courts for the fiscal year 2023-24.

5. S3WaaS website for all the 30 District Courts in the Karnataka State Judiciary



The e-Courts Project in Karnataka migrated all 30 District Courts' websites to the new S3WAAS platform for enhanced transparency, accessibility, and seamless information dissemination to the public. Click the link to watch:

<https://districts.ecourts.gov.in/karnataka>

6. Revamped website of the High Court of Karnataka

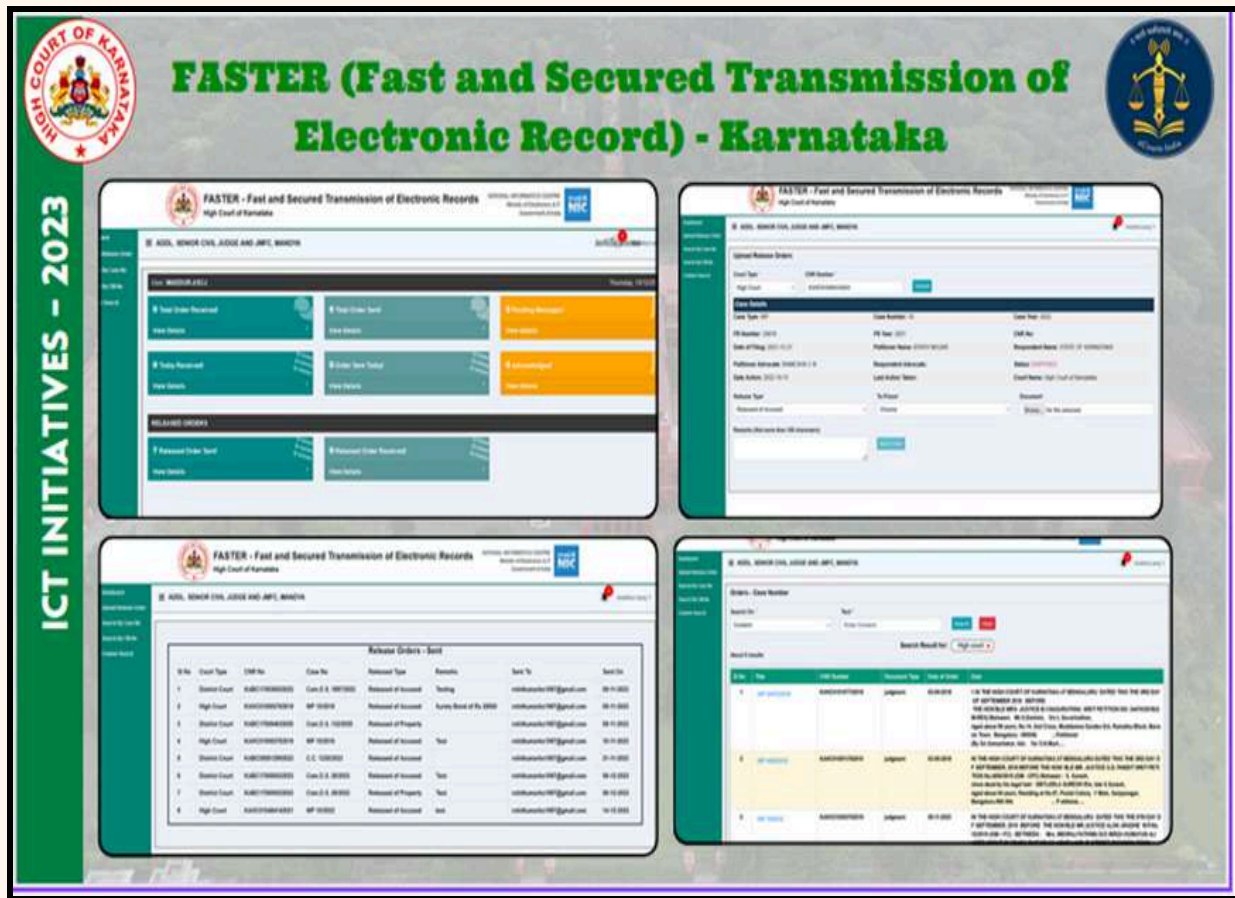


The High Court of Karnataka's website underwent a revamp following a comprehensive User Interface (UI) and User Experience (UX) analysis conducted by the DAKSH Centre of Excellence for Law

and Technology at IIT Delhi. The evaluation covered six High Court websites, including Karnataka. The revamped site now features an Advocates dashboard offering services like registration for copying requests, e-payment of charges, court fee payment, Cause List SMS registration, and e-memo for early case listing. Click the link to watch:

<https://karnatakajudiciary.kar.nic.in/newwebsite/index.php>

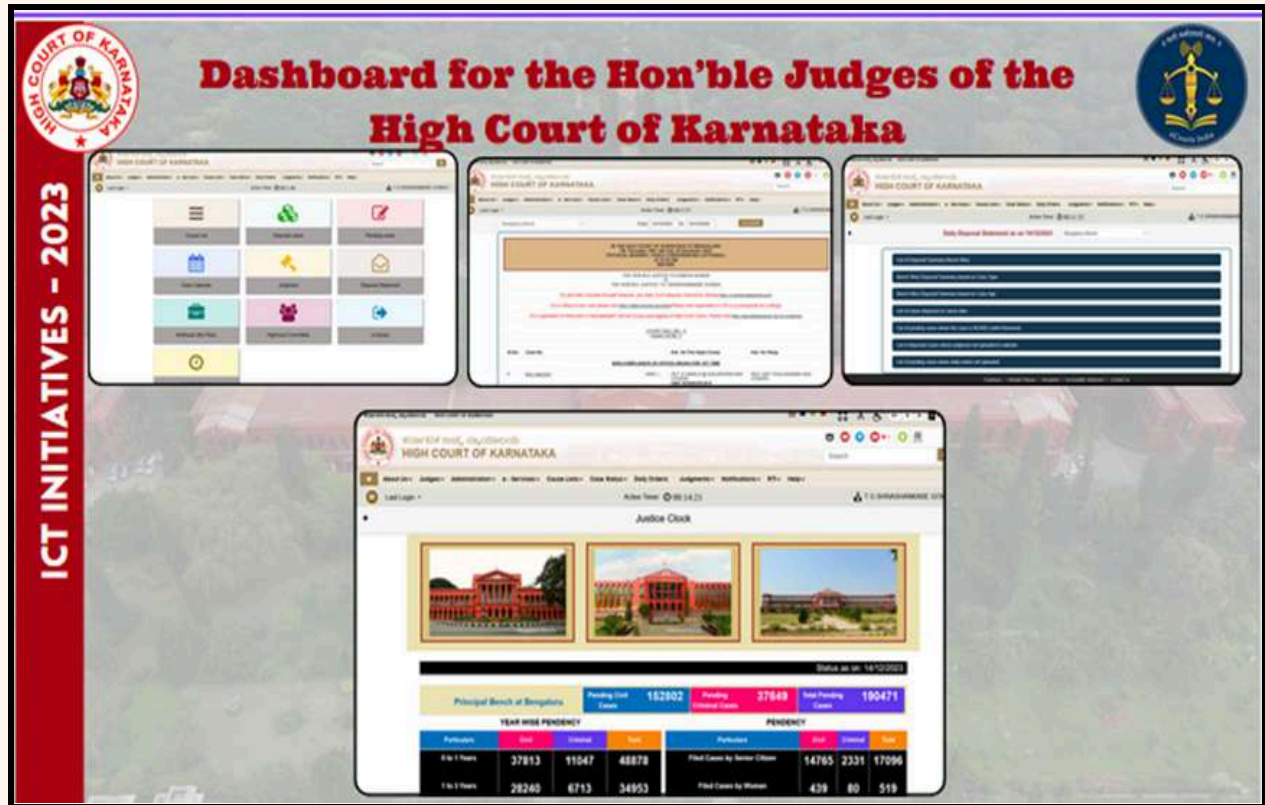
7. FASTER (Fast and Secured Transmission of Electronic Record) -Karnataka



The High Court of Karnataka implemented FASTER (Fast and Secured Transmission of Electronic Record) following a resolution in the Chief Justices' Conference 2022. This system, known as FASTER-Karnataka, developed in-house by the NIC technical team, facilitates real-time transmission of e-authenticated copies of

Orders/Judgments to Trial Courts, police, prisons, and other departments. It aims to expedite compliance and execution, reducing the need for physical communication. Click the link: <https://districtjudiciary.kar.nic.in/aster/public/>

8. Dashboard for the Hon'ble Judges of the High Court of Karnataka



The High Court of Karnataka's revamped website introduces a dedicated dashboard for Hon'ble Judges. It provides quick access to essential services such as cause lists, pending/disposed cases, Calendar of posted matters, daily disposed statement, briefcase for file

storage, committee details, e-Library, and the Virtual Justice Clock. This streamlines judges' workflow for enhanced efficiency. Click the link: <https://karnatakajudiciary.kar.nic.in/ssignon/public/slogin?id=MQ==>

9. e-Pay portal enabled for the High Court and District Judiciary

ICT INITIATIVES - 2023

Inauguration of e-pay portal enabled for the High Court and District Judiciary

Transaction Successful

ACKNOWLEDGEMENT
COMMERCIAL COURT, BENGALURU

Received Sum of Rs	Rs 1.00 towards Court Fee.
From Shri/Shrinati	Debmaya
Transaction Id	NKABC17202759L
Bank Grn	DCS23007998739LC
Date	2023-05-09 12:50:47.819
Mobile	992288666

Note : Acknowledgement is subject to realization of the amount.

Print Download PDF

Thank You
Back to Home

ACKNOWLEDGEMENT
PIL, CITY CIVIL, AND SESSIONS JUDGE

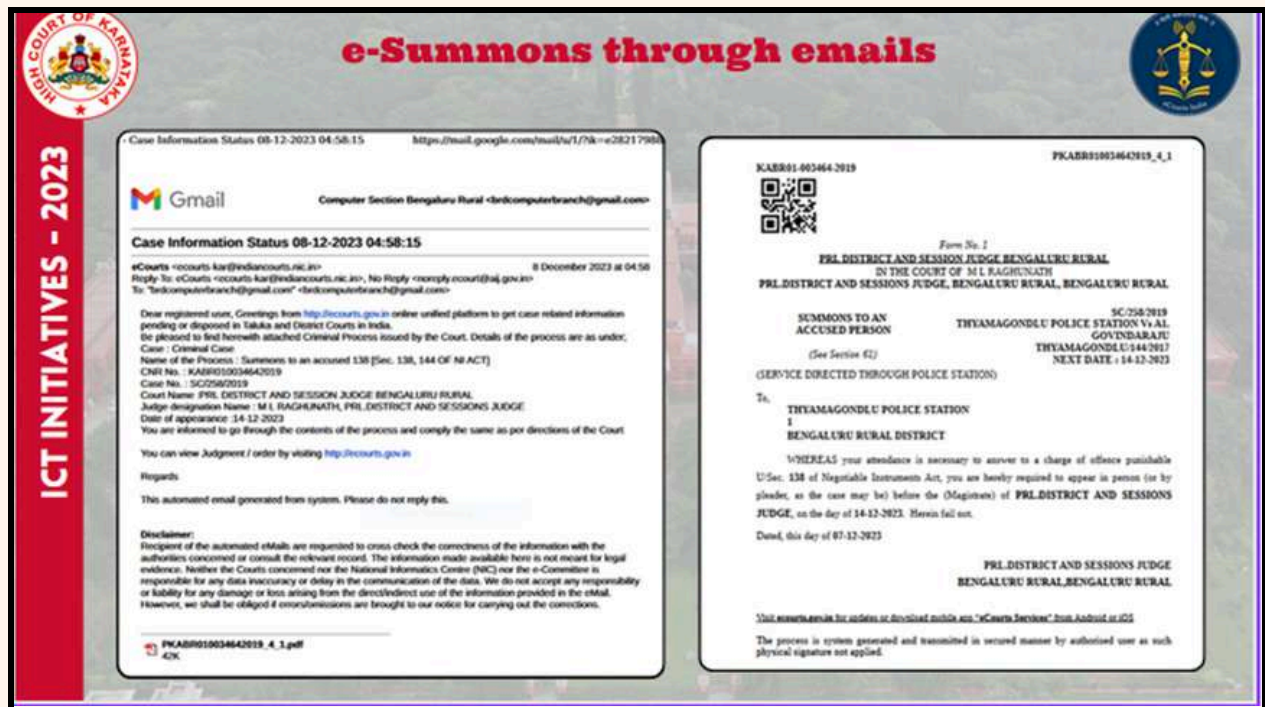
Received Sum of Rs	Rs 1.00 towards Court Fee.
From Shri/Shrinati	Debmaya
Transaction Id	NKABC17202759L
Bank Grn	DCS23007998739LC
Date	2023-05-09 12:50:47.819
Mobile	992288666

Note : Acknowledgement is subject to realization of the amount.

The High Court and District Judiciary have implemented the e-Payment feature, a crucial part of the Paperless Courts initiative. This allows Advocates and Litigants to conveniently make online payments for court fees, process fees, and

copying charges. The e-Pay portal is seamlessly integrated into the state-wide adoption of e-Filing 3.0. Click the link for **High court** - <https://karnatakajudiciary.kar.nic.in/cconline/public/> & **District court**- <https://pay.ecourts.gov.in/epay>

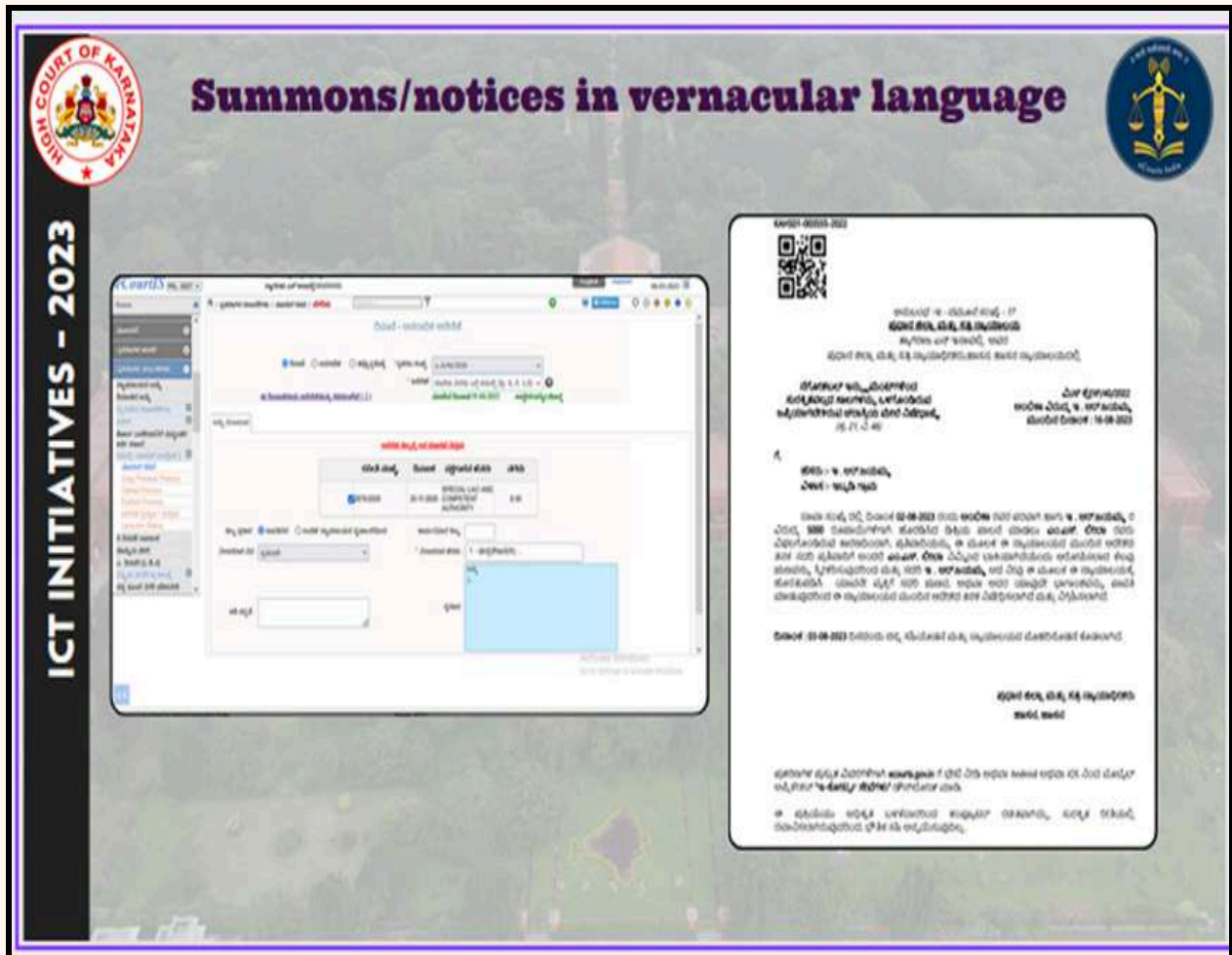
10. e-Summons through emails



The High Court of Karnataka now sends e-Summons through emails in addition to traditional methods, enhancing efficiency in the District Judiciary. This feature is operational

where litigating parties provide email addresses, facilitating tracking through the NSTEP application/handheld device.

11. Summons/notices in vernacular language



The High Court of Karnataka has implemented a module to generate summons and notices in vernacular language, enhancing accessibility for common litigants. This proactive step aims to overcome language

barriers, ensuring the legal process is more easily understood by individuals in their local language.

e-Committee Conducts Digital Accessibility Training For Visually Challenged Court Staff at Tamil Nadu State Judicial Academy

Batch 1



The eCommittee organised a two-day training on digital accessibility training for visually challenged court staff in coordination with the National Institute for the Empowerment of Persons with Visual Disabilities (NIEPVD). This transformative program took place at

the Tamil Nadu State Judicial Academy from 19th December, 2023 to 20th December 2023 (Batch 1) and 21st December 2023 to 22nd December 2023 (Batch 2). The digital accessibility training for the visually challenged staff started with an inaugural session. Mr. C. Sanjai Baba,

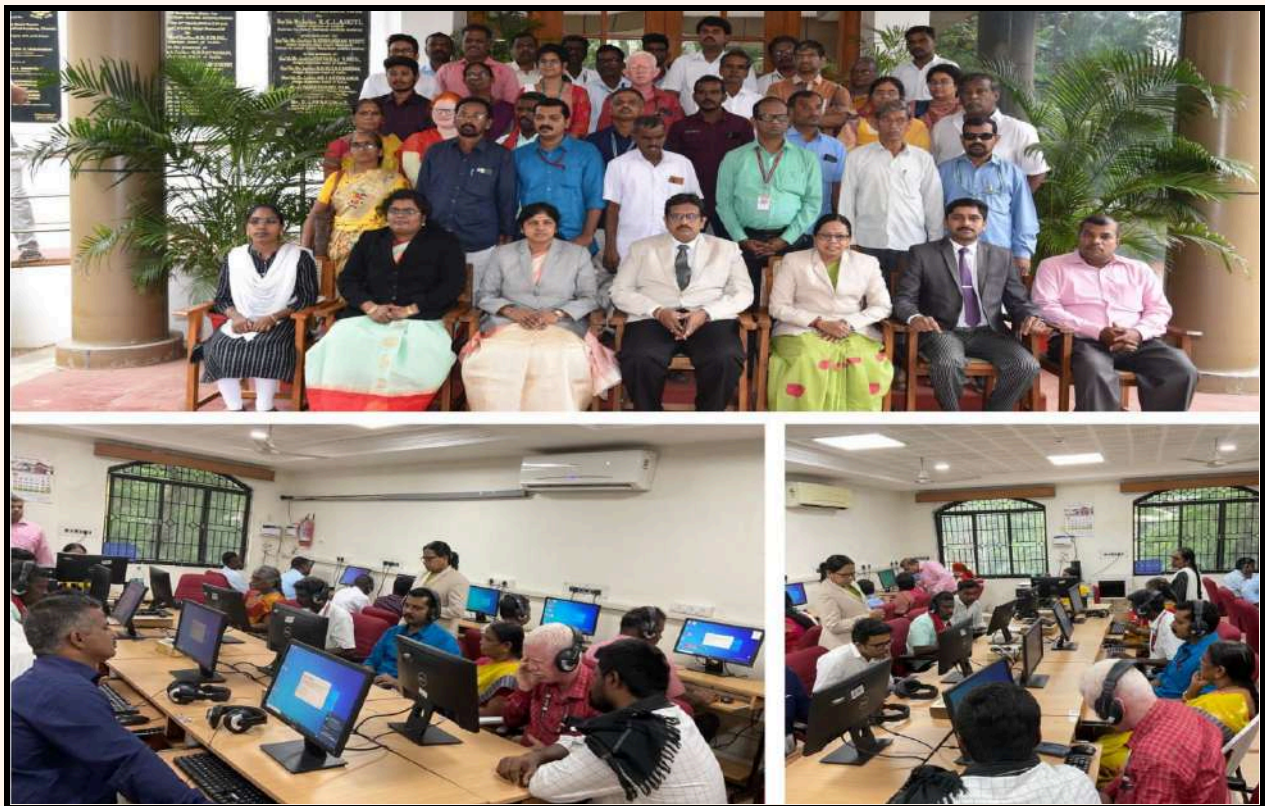
Director of Tamil Nadu State Judicial Academy, delivered a welcome address to all the participants & Ms R. Arulmozhiselvi from the eCommittee highlighted the scope and objective of digital accessible training and vote of thanks to all participants was delivered by Dr. R. Sathya, Additional Director, Tamil Nadu State Judicial Academy. The two-day training witnessed a convergence of dedicated participants from various courts across the nation, eager to acquire skills and knowledge to better serve individuals with visual impairments. In this training, 33 court staff participated from the High Court and Distr. G.M. Sridhar, Computer Faculty, NIEPVD, and Ms. A. Anushiya, Computer Faculty, NIEPVD, trained participants to access court documents easily. The eCommittee, a body formed by the Supreme Court of India to promote technology in the judiciary, organised this training as

part of its ongoing efforts to make justice more accessible to all. The two-day training was held using the hands-on training model, wherein each participant had a system provided by the Tamil Nadu State Judicial Academy and loaded with accessibility software like NVDA, Jaws, etc. The training program featured a diverse range of sessions aimed at equipping court staff with the necessary tools and understanding to assist visually challenged individuals effectively. Such training is helpful in reading court documents & note-making in a digital work environment, creating a Digital Accessible format, using the internet, judgement searching through the eSCR portal, judgement search portal using screen readers, smartphone-based assistive technologies, and input in regional languages. On Day 2, Ms. R. Arulmozhiselvi delivered a presentation on Artificial Intelligence

tools and techniques and Mr Balanagendran, Assistant Director News Services Division Akashvani, with Mr R. Mohammed Nasurallah, Advocate, Madras High Court, presented an insightful speech on empowering persons through technology. He highlighted the importance of harnessing technology and providing tailored training to

empower visually challenged individuals in various fields, including education, employment, and daily activities. Participants learned about technologies and tools to assist visually challenged individuals in accessing information, navigating their surroundings, and communicating effectively.

Batch 2



Calcutta High Court Provides Dictation Software for the Judicial Officers



Considering the present technological advancement in the Indian Judiciary and to make ICT enable the Justice Delivery System, the High Court at Calcutta has procured Dictation Software for Judicial Officers throughout the State

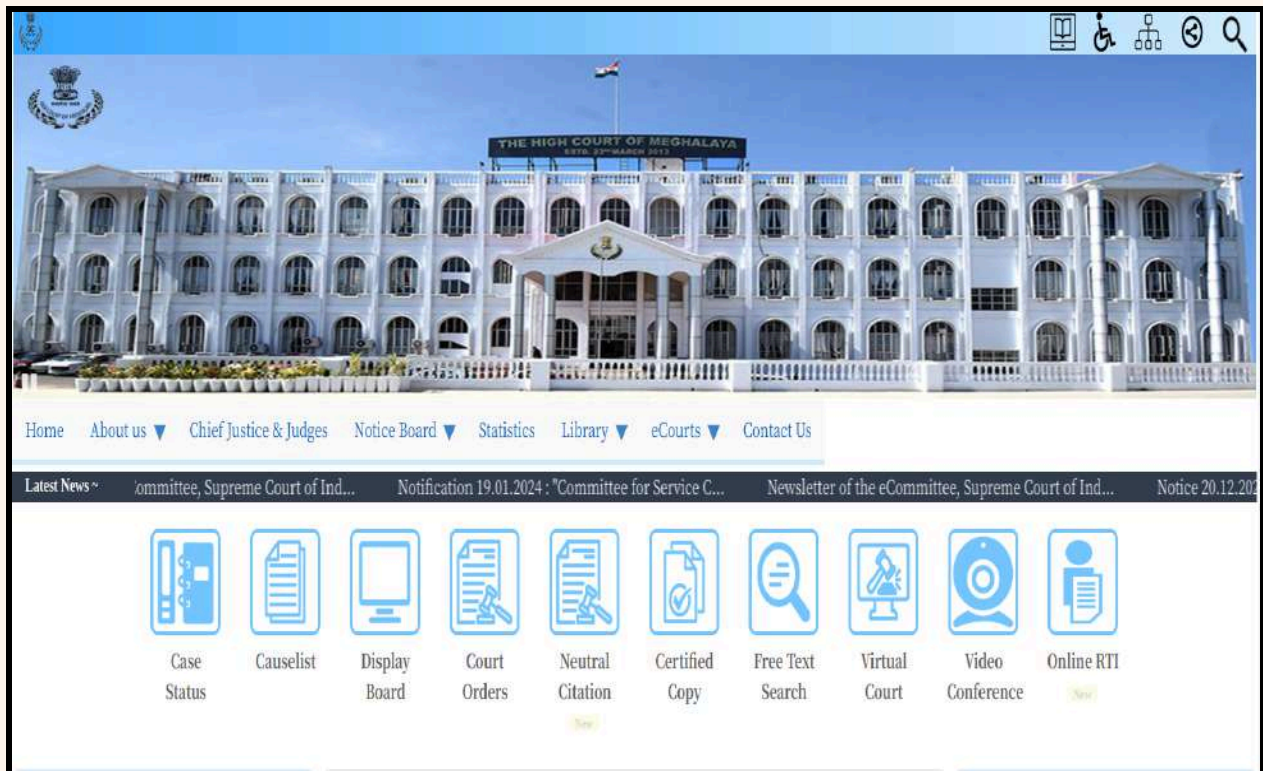
of West Bengal and A & N Islands. On 15.12.2023, a programme was arranged for the formal inauguration of the software distribution ceremony at the main building of the High Court, Calcutta in the august presence of the Hon'ble the Chief

Justice as well as the Hon'ble Chairperson of the High Court's Computer Committee, Justice T.S. Shivagnanam and other Hon'ble Member Judges of the Committee. In this programme, Ld. Chief Judges of City Civil, City Sessions and P.S.C Courts, Ld. District Judge of South 24 Parganas, and all the Ld. Registrars of this Establishment were physically present, and other Judicial Officers joined virtually. After delivering a speech on the importance of software and technology in the judiciary, the Hon'ble Judges

distributed the software and gadgets to the Judicial Officers. The software is a speech dictation software packed with legal dictionary proofreading features, and it is also enriched with Latin words. The software would allow the Judicial Officers to dictate three times faster than typing, enabling optimum utilisation of time and eliminating human errors.



Migration of District Court Websites to S3WaaS Platform (Meghalaya)



Websites of ten (10) District Courts of the State are now live on S3WaaS platform. With the coordination of the District Court Technical team,

data from the previous District Court websites were successfully migrated to S3WaaS (Secure, Scalable & Sugamya Website as a Service).

Hon'ble Patna High Court Records 112.12% Case Clearance Rate in 2023



Hon'ble Patna High Court has disposed of 138845 out of the 123830 cases that were filed before it in 2023, taking the Case Clearance Rate to 112.12%. In the District

Judiciary of the State, 793175 cases were disposed of in 2023 out of 937977 cases that were filed. The case clearance rate for the District Judiciary in 2023 is 84.56%.

Migration of Website of District Court of Bihar to S3WaaS (Secure, Scalable & Sugamya Website as a Service) Platform



District Court's website of Bihar has been migrated into S3WaaS platform (Secure, Scalable & Sugamya Website as a Service) and is now live. S3WaaS is a cloud service developed for government entities to generate Secure, Scalable & Sugamya (Accessible) websites. It enables government entities to choose from various themes for generating

websites as well as customising and managing the content easily, thus empowering them to maintain their online presence. Government entities requiring websites that are primarily informational can use S3WaaS framework to generate and host the website under GOV.IN or NIC.IN domain.

Workshop cum Sensitization Programme on eFiling 3.0 at High Court of Tripura



A Workshop cum Sensitization Programme on eFiling 3.0 was organised on 18.12.2023 in the Auditorium of the High Court of Tripura. In the sensitization programme, 30 Bar Members of the Tripura High Court Bar Association

were imparted basic training on eFiling 3.0 by the Deputy Registrar (Vigilance)-cum-CPC, High Court of Tripura.

Sensitization cum Awareness Programme on eFiling 3.0 for Advocates and Advocate Clerks of all Judicial Districts of Tripura



A Training programme i.e. “Sensitization cum Awareness Programme on eFiling 3.0 for Ld. Advocates and Advocate Clerks of all Judicial District of Tripura” was organised on 19.12.2023 in all eight (08) District Court Complexes of

Tripura. In the said training programme 91 Ld. Advocates and 63 Advocate Clerks of various Bar Association of Tripura were imparted training on eFiling 3.0 by the nominated Master Trainer Judicial Officers.

Preparation of Standard Operating Procedure (SOP) relating to VC/ Virtual Hearing before the High Court of Tripura

HIGH COURT OF TRIPURA
AGARTALA

No.F.4(37)(Vol-II)-HC/2023/ 29317 Dated, Agartala, the 02nd December, 2023

NOTIFICATION

In Compliance of the order dated 06.10.2023 of the Hon'ble Supreme Court of India passed in Writ Petition(Crl.)351 of 2023 [Sarvesh Mathur Vs. The Registrar General of High Court of Punjab and Haryana] High Court of Tripura is pleased to adopt with immediate effect the Standard Operating Procedure (SOP) for availing of access to Hybrid/Video Conferencing Hearing as noted herein below:

STANDARD OPERATING PROCEDURE (SOP) FOR VIDEO CONFERENCING/ VIRTUAL HEARING BEFORE THE HIGH COURT OF TRIPURA

1. An Advocate/party-in-person would be entitled to appear without restriction before the High Court through a video conferencing facility.
2. Participation of litigant in the virtual hearing would be permitted only if the Court directs or desires or allows such participation.
3. The links for each Court shall be provided in the daily cause list which shall be published on the website of the High Court.
4. Advocates/ Litigants may, if they so desire, use the facility of Video Conferencing available in the E-Sewa Kendra located in the High Court premises.
5. While accessing the virtual platform, an Advocate may be required to enter details like name, item number, party for which she/he/they are appearing or such other information as required by the High Court. If the Advocate appears in more than one matter, case numbers of all matters may be required to be provided.
6. Participants should avoid using multiple devices at remote location to eliminate the chance of echo/ disturbance.
7. The Advocate must be dressed in professional attire. If the Advocate is not dressed in professional attire, the right of audience may be withdrawn by the Court. Similarly, a party in person and the litigant where allowed to participate must be appropriately dressed.
8. Court proceedings conducted through video conferencing are Judicial proceedings for all purposes, and all protocols applicable to physical Courts shall apply to Virtual Proceedings.
9. Cell phones of all participants shall be switched off or kept in Airplane mode during the proceedings.

For availing easy access to Hybrid/Video Conferencing Hearing, the High Court of Tripura has prepared a Standard Operating

Procedure (SOP) which has been circulated to all stakeholders for its effective implementation.

Inauguration of e-Sewa Kendra in Tis Hazari Court Complex



e-Sewa Kendra has been inaugurated at Tis Hazari Court Complex, Tis Hazari Courts, Delhi by Hon'ble the Acting Chief Justice Mr. Manmohan, Hon'ble High Court of Delhi and

Hon'ble Mr. Justice Rajiv Shakdhar, Hon'ble High Court of Delhi, on 14.12.2023.

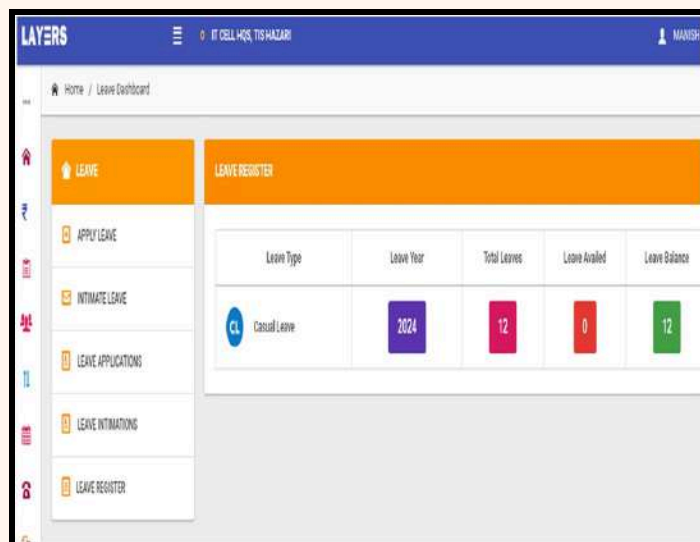
Inauguration of e-Sewa Kendra in Rohini Court



e-Sewa Kendra was inaugurated at Rohini Court Complex on 19.12.2023 by Hon'ble the Acting Chief Justice Mr. Manmohan, Hon'ble High Court

of Delhi and Hon'ble Mr. Justice Rajiv Shakdhar, Hon'ble High Court of Delhi.

Chief Justice of High Court of Delhi Inaugurates Three Projects



IT Cell has developed three projects which were inaugurated by the Hon'ble Acting Chief Justice of High Court of Delhi, Mr. Manmohan on 14.12.2023. The initiatives are:

Casual Leave Software:

This software has been developed to facilitate Ld. Judicial Officers, Officers and the staff of Delhi District intimating, applying, forwarding, processing, cancelling and approving Casual Leaves under the LAYERS platform. The process of casual leave shall be maintained and

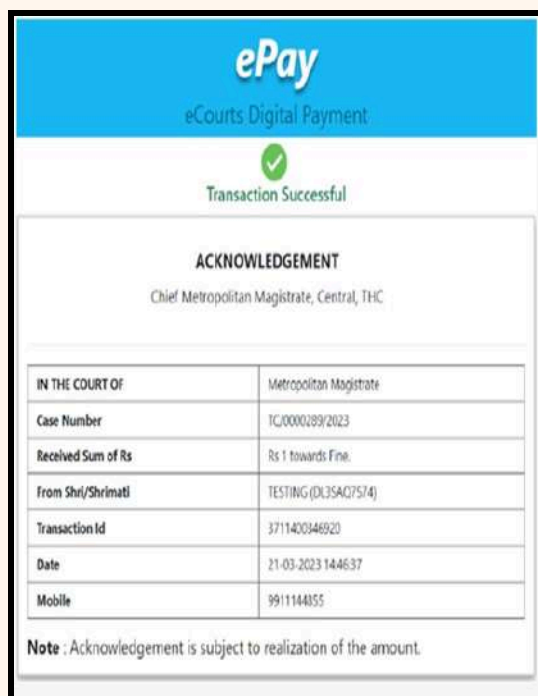
preserved in digital form in a centralised manner. The software provides complete automation and a paperless mechanism; users will get SMS updates. It has been estimated that it will save more than 90,000 pages per year.

DESK QR (Delhi e-Sewa Kendra):



This application helps the General Public access the citizen-centric services available in Delhi District Court. Scanning and tapping on the QR Code will directly land on the TAB of e-Sewa Kendra on the website of Delhi District Courts.

Online fine payment in Criminal Courts:



ePay
eCourts Digital Payment

Transaction Successful

ACKNOWLEDGEMENT
Chief Metropolitan Magistrate, Central, THC

IN THE COURT OF	Metropolitan Magistrate
Case Number	TC/0000289/2023
Received Sum of Rs	Rs 1 towards Fine.
From Shri/Shrimati	TESTING(DL3SA07574)
Transaction Id	3711400346920
Date	21-03-2023 14:46:37
Mobile	9911144855

Note : Acknowledgement is subject to realization of the amount.

A new online fine payment has been implemented in Delhi District Courts(criminal courts) to enable the parties/offenders to pay fines online.. Upon payment of the fine, the party will be able to get a receipt instantly, and payment of the fine will also start reflecting in CIS and the user's SBI account immediately.

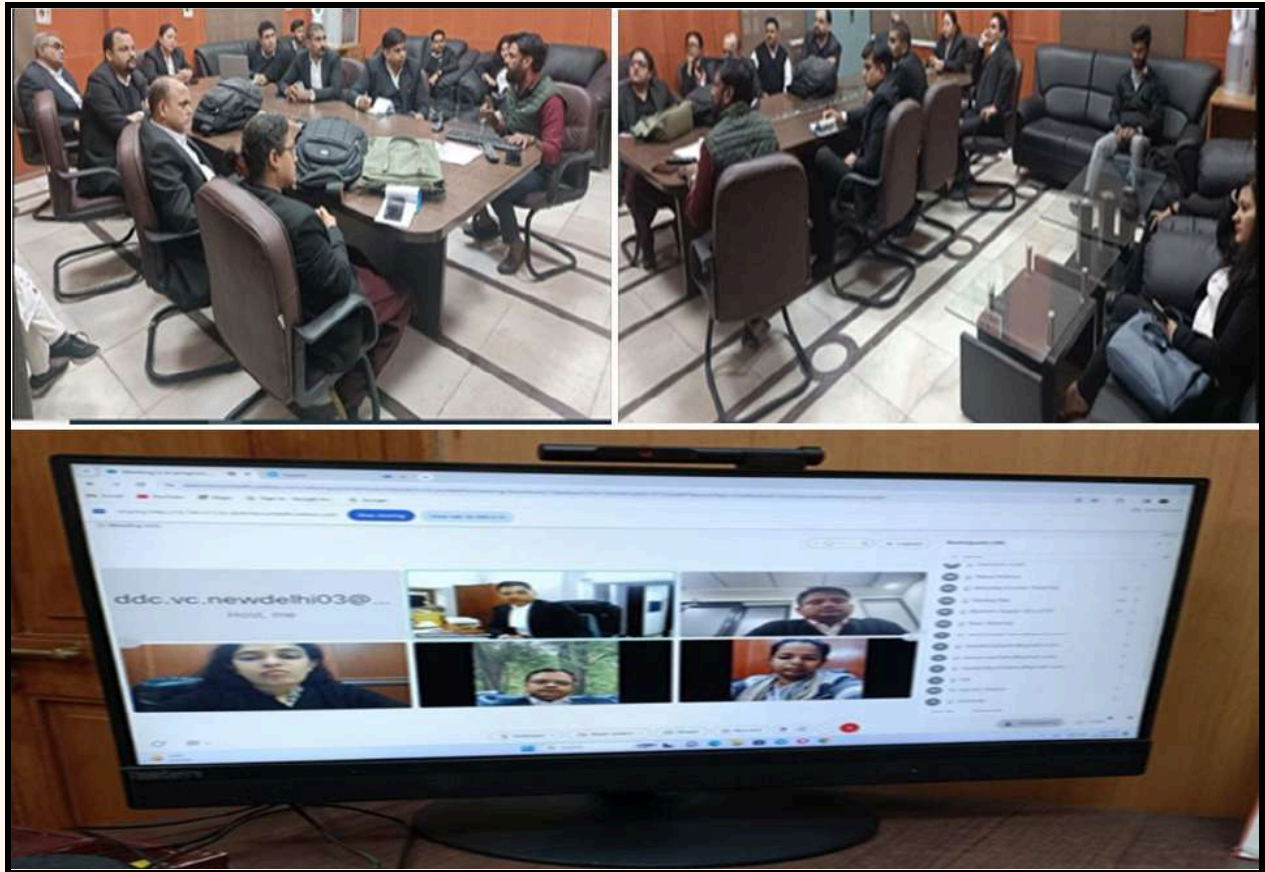
The "sensitisation Programme on e-Court Services, e-Filing and CIS at Rouse Avenue District Court Complex Delhi



Sensitization Programme on e-Court Services and e-Filing of Lawyers practising in commercial Courts” was conducted on 22.12.2023. Training Programme for

the Judicial Officers on CIS conducted on 08.12.2023 and 09.12.2023 including Judicial Officers posted at Rouse Avenue Court Complex.

Training Programme on e-Court Services and e-Filing of Commercial courts of Patiala House District Court, New Delhi



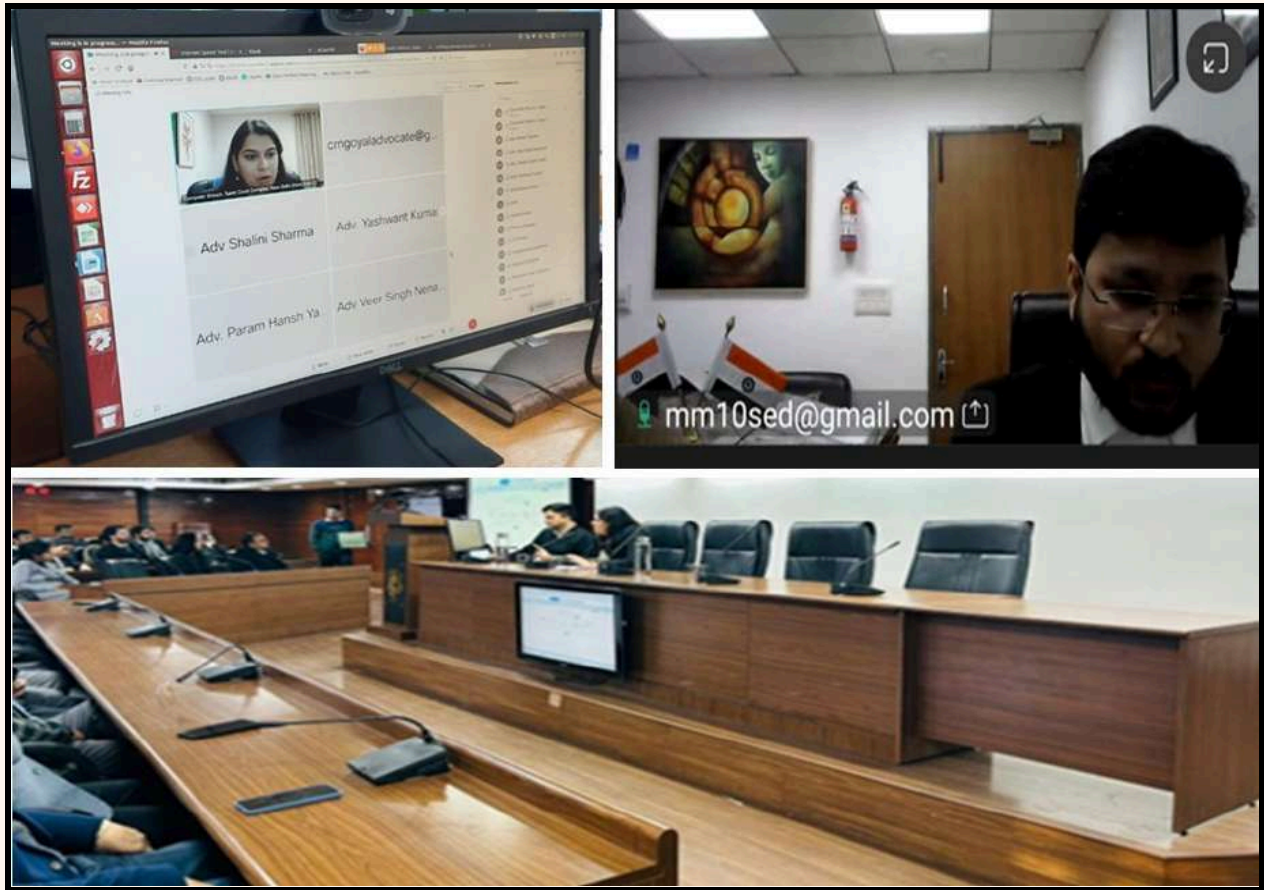
In Patiala House Court, training programme for the Judicial Officers on CIS was conducted on 08.12.2023 and another training programme on

“Sensitization Programme on e-Court Services and e-Filing of Lawyers practising in Commercial Courts” was conducted on 11.12.2023.

**e-Sewa Kendra was inaugurated at Karkardooma Court Complex,
Delhi on 11.12.2023**



Virtual Training Programme in Saket Court



Virtual Training Programme for the Lawyers practising in Commercial Courts at Saket Court Complex on 14.12.2023. Virtual Training Programme for the Court Staff posted in Commercial Courts at Saket Court Complex on 15.12.2023.

Training Programme (02 Days) for all the Judicial Officers posted at Saket Court Complex on 18.12.2023 and 19.12.2023.

e-Sewa Kendra inauguration at Dwarka District Court, New Delhi

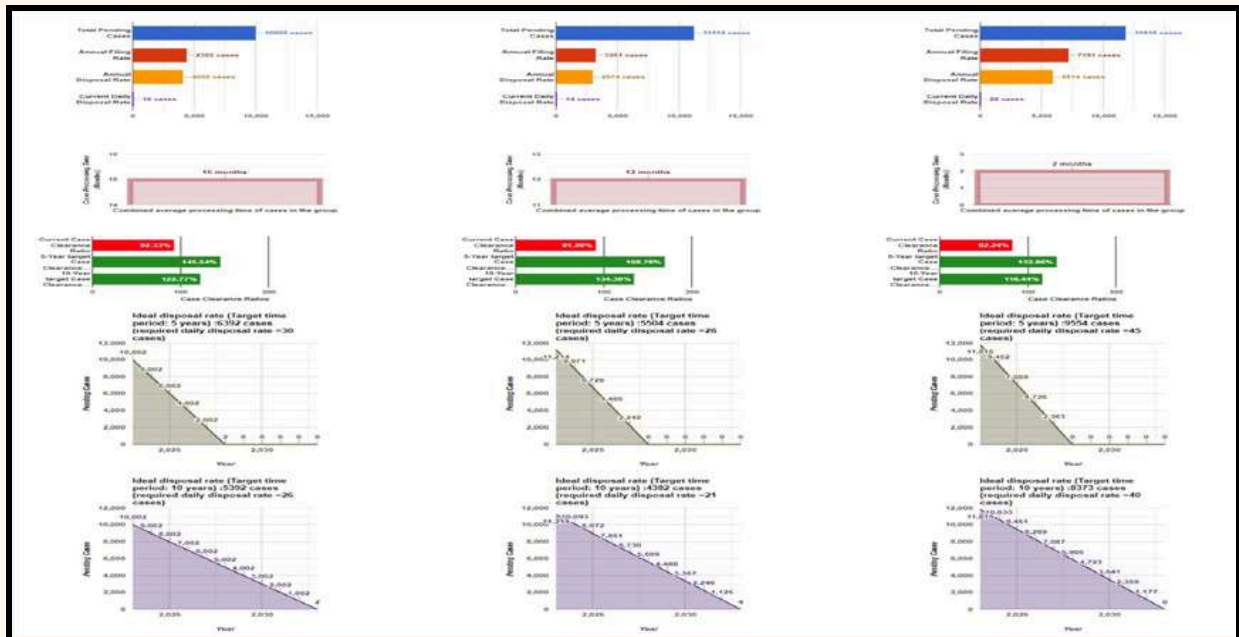


e-Sewa Kendra was inaugurated at South West, Dwarka District Court, New Delhi, by the Hon'ble Justice of High Court of Delhi on 19.12.2023.

The initiative taken by Accessibility Committee in December 2023: The Accessibility Committee has been reconstituted as under: Hon'ble Mr. Justice Rajiv Shakhder, Hon'ble Mr. Justice Sanjeev Sachdeva, Hon'ble Mr. Justice Sanjeev Narula, Hon'ble Mr. Justice Purushendra Kumar Kaurav, Hon'ble Ms. Justice Swarana Kanta Sharma, Hon'ble Mr. Justice Girish Kathpalia, Mr. Santosh Kumar

Rungta, Sr Advocate, Mr Rahul Bajaj, Advocate and Co-founder, Mission Accessibility, Mr. Jayant Singh Raghav, President, Bhumika Trust, Mr. Amar Jain, Corporate Lawyer and Accessibility Professional, Mr. Arman Ali, Executive Director, National Centre for Promotion of Employment for Disabled People, Ms. Amita Dhanda, Professor Emerita, NALSAR as "**Special Invitee**". Coordinator, Registrar (IT), Nodal Officer to assist the Hon'ble Accessibility Committee:- Mr. Ashok Kumar, Assistant Registrar (CPC).

Roster Management System In Kerala High Court



This is a technology-driven, data analytics- based module developed by the IT Team of the High Court of Kerala for effective and efficient roster creation and management, considering the following five critical elements:

- 1 Each roster subject's annual filing rate for the past five years.
- 2 Each roster subject's annual disposal rate for the past five years.

3 The total pending cases in each of the roster subjects.

4 The average case processing time for each roster subject.

5 The Case Clearance Ratio (CCR)

The effectiveness of this module is that the user can just drag and drop subjects from the subject list to roster groups and can see the real-time pendency, current Case Clearance Ratio and the average time

that may be taken to clear the backlog/disposal of cases. Therefore, it is dynamic, scientific and predictive of the disposal rate in future. The images would show some of the features and functionalities. A roster design grounded on metrics seeks to achieve a fair distribution of

workload across various courts. This balanced approach aims to address case backlog, resulting in a more efficient and streamlined judicial process and thereby optimising case disposal rates, reducing pendency, and enhancing the overall efficiency of the High Court of Kerala.

Digital Sharing of Services of Summons, Notices And Warrants:

The High Court of Kerala recommended the implementation of digital sharing of process services like Summons, Notices and Warrants issued by various criminal courts under district judiciary to the concerned police authorities and decided to introduce the same in the pilot location at the First Additional District & Sessions Court, Thrissur. The NIC Unit, High Court is entrusted with the task of developing a software mechanism by which the Police Department will be able to monitor whether the police officials

have served process services like Summons, Notices and Warrants issued by various criminal courts under the District Judiciary without delay. Accordingly, the Digital sharing of services of Summons, notices and warrants has been implemented through an in-house built application of iCoPS w.e.f 28.10.2023 onwards in the 1st Addl District & Sessions Court, Thrissur. Before the implementation of digital sharing of process services such as Summons, Notices, and Warrants by various criminal courts, the conventional practice consisted

of physically handing over the summons, notices etc to the concerned police authorities. The respective police officials will serve the summons, notice etc to the concerned persons and submit the report to the respective courts. Steps for digital sharing of process services such as Summons, Notices, and Warrants:

1. Generate the Summons/notice in the CIS Module.
2. Generated Summons/notices in the CIS Module will be published to the Kerala Digital Court Portal of the Bench clerk and verify the generated Summons/notice.
3. The verified Summons/notice will be reflected in the Kerala Digital Court Portal of the Judicial Officer. The Judicial officer will verify and Digitally sign the Summons/notice, this digitally signed Summons/notice

will be uploaded in the Kerala Digital Court Portal of the Judicial Officer.

4. The digitally signed Summons/notice will be reflected in the in-house built application of iCoPS. The police official will download these summons/notices from the portal and serve the same to the concerned persons.

5. After that, the report will be uploaded in the iCoPS portal by the police official and the same will be reflected in the Judicial officer portal and bench clerk portal and they can check whether the Summons/notice is served or not.

The High Court has decided to implement the said sharing in the following court centres in the Thrissur district as 1st phase prior to the extension of the same to the entire courts in the district and thereafter across the state.

1. Prl District and Sessions Court, Thrissur.

2. Ist Addl District & Sessions Court, Thrissur.

3. Addl District and Sessions Court/MACT, Irinjalakuda.

4. CJM Court Thrissur.
HCKL/178/2023-ECC7 4835/2024/e
Court Cell HCKL/HC KERALA 99/105

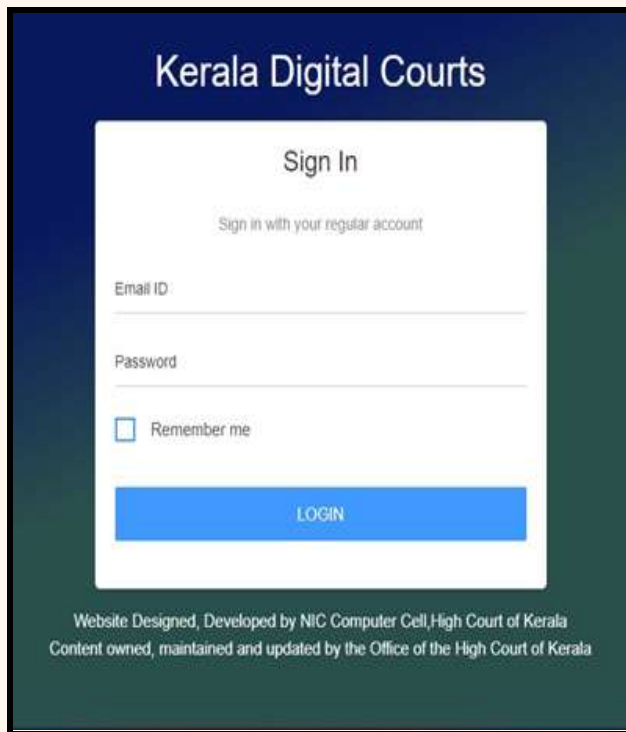
5. Principal Sub Court, Thrissur.

6. Principal Sub Court, Irinjalaluda.

7. Sub Court, Chavakkad.

The login page of the Judicial officer portal and bench clerk portal will be shown as follows:

Login Page of Kerala Digital court:



Kerala Digital Courts

Sign In

Sign in with your regular account

Email ID

Password

Remember me

LOGIN

Website Designed, Developed by NIC Computer Cell, High Court of Kerala
Content owned, maintained and updated by the Office of the High Court of Kerala

Digitally signed notice:



KLTR01-002501-2012 PKLTR010025012012_4_1

No. 33
DISTRICT COURT THRISSUR
IN THE COURT OF: Sel. K E Salih
I Additional District and Sessions Judge, Thrissur

SUMMONS TO WITNESS SC/100785/2012
State of Kerala (Police) Vs Muhammed Rafi
KUNNAMKULAM/1136/2009
(See section 61 and 244) NEXT DATE : 20-02-2024

To,
Name :- CW 4 - JOHNSON
Age :- 43
Address :- S/O KURIAN, MANDUMPAL HOUSE, CONVENT ROAD, PAZHANJI
DESOM, PAZHANJI VILLAGE, THRISSUR, KERALA

WHEREAS complaint has been made before me that **Muhammed Rafi**, Age : 0 , R/o. :
Thazhathethil H, North Karikkad has or is suspected to have committed the offence of
punishable under **143,147,148,341,324,326,120(B),302r/w149** of the IPC, and it appears to me
that you are likely to give material evidence or to produce any document or other thing for the
prosecution;

You are hereby summoned to appear before this Court on the day **20-02-2024** at **11 o'clock**
in the forenoon, to produce such document or thing or to testify what you know concerning the
matter of the said complaint, and not to depart thence without leave of the Court; and you are
hereby warned that, if you shall without just excuse neglect or refuse to appear on the said date, a
warrant will be issued to compel your attendance.

Dated, this day of **05-01-2024**

Signature Not Verified
SALIH K E

I Additional District and Sessions Judge, Thrissur
09.01.2024 11:52

Visit ecourts.gov.in for updates or download mobile app "eCourts Services" from Android or iOS

The process is system generated and transmitted in secured manner by authorised user as such physical signature not applied.

Dashboard of Kerala Digital court of Bench Clerk & Judicial Officer

The screenshot displays the dashboard interface for a Bench Clerk or Judicial Officer in the District Court of Thrissur. The interface includes a sidebar with navigation options such as Dashboard, Documents, Process, View Witness Depositions, Verify Witness Deposition, Search, Causelist, Generate Order Sheet, Proceeding Correction, Advance Listing Date, and View Judgement. The main dashboard area features a header with the court name, date (10/01/2024), and user profile (Sri.K.E.Salih). Below the header, there are five colored cards representing different case metrics: Today's Cases (red), Total Pending (blue), Total Disposed (green), Live Case (orange), and Crime Cases (teal). Each card has a 'View More' link. The breadcrumb trail shows the user is on the Dashboard page.

The Generated Notice from the CIS Module:

The screenshot shows the 'Verify Process' module in the Kerala Digital Courts system. The interface includes a sidebar with navigation options such as Dashboard, Documents, Process, View Process, Verify Process, Process Status, View Witness Depositions, Verify Witness Deposition, Search, Causelist, Generate Order Sheet, Proceeding Correction, Advance Listing Date, View Judgement, Verify Pretrial Document, View Pretrial Document, Reports, Crime List, Bail Memo, and Change Password. The main interface shows the 'Verify Process' page with a 'Select Case' dropdown set to PKLTD10009062012_17_1. Below this, there is a preview of a generated notice. The notice is for Form No. 9, District Court Thrissur, in the court of Sri. K. E. Salih, Additional District and Sessions Judge, Thrissur. The case is SC/100203/2012, Deputy Superintendent of Police Vs. Sri. K. E. Salih, Kattoor/388/2011. The next date is 31-07-2023. The notice is addressed to the Officer Incharge of Police Station/Station House Officer, Kattoor Police Station, Thrissur, Kerala. The notice states that a complaint has been made before the court regarding the offence of punishable under section 498(A), 306 r/w 34 of the IPC, and it appears likely that RAMADASAN, Age: 0, R/o: S/O KRISHNAN, KARUMANTHRA HOUSE, has committed the offence. Below the notice preview, there is a section for uploading a document, with a 'Browse...' button and an 'Upload Digitally Signed Document' button.

Demo on District Court Case Disposal Monitoring and Reporting in Kerala



The District Court Case Disposal Monitoring and Reporting System is a module developed by the High Court IT Team to monitor and manage the case disposal rates of district court establishments. This system replaces the manual method of transferring reports and allows concerned officers to track and

access district court disposal reports through the high court's case management system. The module was inaugurated by the Hon'ble Chief Justice on 15.11.2023. On 22.11.2023, a demo was conducted to the Officials of the E Section of the High Court who are the end users of the module. The Controlling Officers,

the Section Officers & the Assistants of the Section attended the demonstration & certain suggestions and clarifications were made during the session. Later, On December 7, 2023, a similar demonstration was held in front of the Registrar General and officials of the Section. Training programs Conducted At District Judiciary:

➤ **District and Sessions Court, Kozhikode.**

An online training on NSTEP has been conducted for all the System

Assistants in the judicial district of Kozhikode on 08.12.2023.

➤ **District and Sessions Court Kavaratti, U.T of Lakshadweep.**

The training session focusing on eCourt/eFiling was conducted at the District Court in Kavaratti, for the staff members of District Court Kavaratti, Sub Judge Cum Chief Judicial Magistrate Court, Amini, Munsiff Magistrate Court, Androth along with participating Advocates and Muktheers. The training programme was held from 24.12.2023 to 31.12.2023.

Training To Court Staff Of Rajasthan High Court on Court Hearing Through Video Conferencing Facility



The Rajasthan High Court was the first High Court to adopt the hybrid mode of hearing in Courts i.e. through physical appearances as well through Video Conferencing. In compliance with directions of the Hon'ble Supreme Court in *Writ Petition (Criminal) No.351/2023, Sarvesh Mathur Vs. The Registrar General High Court of Punjab and Haryana* in the matter of VC facilities in Courts, SOP for participating in the court proceedings through Cisco Webex have been revised on 22.11.2023 with certain necessary changes. 44 Courts are well

equipped with Video Conferencing Setup. Presently, VC Setup with CISCO Webex VC Software for 35 Courts are operational. In order to smooth the functioning of the hearing through VC in Rajasthan High Court, a training of court staff on the Video Conferencing facility through CISCO Webex was imparted by the Technical team on 16.12.2023. 30 Court Staff at Rajasthan High Court Principal Seat Jodhpur and 36 Court Staff at Rajasthan High Court Jaipur Bench have attended the training programme.

Number Of Cases Dealt With (Virtual Hearings) On VC In High Courts And District Courts As On 31st December 2023

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	243581	5381161	5624742
2	Andhra Pradesh	390472	1423856	1814328
3	Bombay	48660	134931	183591
4	Calcutta	146925	87131	234056
5	Chhattisgarh	103554	158365	261919
6	Delhi	319540	5072149	5391689
7	Gauhati – Arunachal Pradesh	2327	8146	10473
8	Gauhati – Assam	266358	406866	673224
9	Gauhati – Mizoram	3965	13268	17233
10	Gauhati - Nagaland	976	737	1713
11	Gujarat	395254	200449	595703
12	Himachal Pradesh	183975	181463	365438
13	Jammu & Kashmir	259521	502761	762282
14	Jharkhand	220725	665438	886163
15	Karnataka	1239626	140745	1380371
16	Kerala	163639	583517	747156
17	Madhya Pradesh	671777	898771	1570548
18	Madras	1450678	387133	1837811
19	Manipur	47972	15399	63371
20	Meghalaya	4552	41936	46488
21	Orissa	316542	277801	594343
22	Patna	277203	2423727	2700930
23	Punjab & Haryana	586805	2320628	2907433
24	Rajasthan	234464	191314	425778
25	Sikkim	529	14371	14900
26	Telangana	588797	191104	779901
27	Tripura	21761	31947	53708
28	Uttarakhand	86417	44862	131279
	TOTAL	8276595	21799976	30076571

Status Of Implementation Of Rules Of VC As On 31.12.2023

Sr. No.	High Court	Whether the Rules of VC is implemented in High Court	Whether the Rules of VC is implemented in District Court
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 31.12.2023

Sr. No.	High Court	Whether the Rules of e- Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	No	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	21	23
	Not Implemented	7	5

Status of Implementation of e-Sewa Kendras as on 31.12.2023

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e-Sewa Kendra is implemented in High Court	Functioning e-Sewa Kendras in District Court
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	No	No	0
3	Bombay	Yes	Yes	43
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	23
6	Delhi	Yes	Yes	13
7	Gauhati - Arunachal Pradesh	Yes	Yes	24
8	Gauhati - Assam	Yes	Yes	78
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	No	1
12	Himachal Pradesh	Yes	Yes	11
13	Jammu and Kashmir	Yes	Yes	9
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	24
16	Kerala	Yes	Yes	162
17	Madhya Pradesh	Yes	Yes	28
18	Madras	Yes	Yes	21
19	Manipur	Yes	Yes	15
20	Meghalaya	Yes	Yes	14
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	108
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	9
26	Telangana	Yes	No	0
27	Tripura	Yes	Yes	16
28	Uttarakhand	Yes	Yes	10
	Implemented	27	25	880
	Not Implemented	1	3	

Statistics of Virtual Courts-31.12.2023

S.No.	Establishment_name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	105250	105248	405	21651	14832581
2	Chhattisgarh Traffic Department	313	300	0	52	95800
3	Gujarat Traffic Department	617408	602600	852	28033	20568400
4	Haryana Traffic Department	1356107	1264398	3582	51510	42569051
5	Himachal Pradesh Traffic Department	246518	179727	272	6463	10207453
6	Jammu Traffic Department	319541	289101	1797	66556	41044490
7	Karnataka Traffic Department	52616	52583	140	45004	386292280
8	Kashmir Traffic Department	578188	578047	46205	121808	67324195
9	Kerala (Police Department)	1104539	1101241	3052	121020	62992991
10	Kerala Transport Department	712849	706747	4306	120759	165631802
11	Madhya Pradesh Traffic Department	81913	74604	124	3732	3044100
12	Maharashtra Transport Department	56447	55046	20	1919	2734605
13	Meghalaya Traffic Department	443	438	0	38	29100
14	Notice Branch Delhi Traffic Department	16694323	16323430	84617	1552797	1103595856
15	Odisha Traffic Ctc-Bbsr Commissionerate	431508	395844	825	26312	25146501
16	Pune Traffic Department	6080	6056	19	611	116250
17	Rajasthan Traffic Department	30503	28610	1583	11131	7506920
18	Tamil Nadu Traffic Department	190286	157244	1476	90546	839615090
19	Tripura Traffic Department	524	523	2	19	8100
20	Uttar Pradesh Traffic Department	13924544	12047349	50345	724074	413925969
21	Uttarakhand Traffic Department	6280	4689	7	257	333000
22	Virtual Court Chandigarh	182033	162035	193	9797	9501510
23	Virtual Court Delhi (Traffic)	5535273	5434416	112342	1735867	1687263002
24	Virtual Court Gujarat (Transport)	88242	81891	312	5400	20185900
25	West Bengal Traffic Department	124052	117451	394	6126	3362202
	Total	42445780	39769618	312870	4751482	4927927148

Status of Implementation of e-Payments as on 31.12.2023

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	21
	Not Implemented	5	7

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds were released	No. of Items Procured/ Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of implementation of ICJS as on 31.12.2023

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	24
	Not Implemented	4

E-Filing Total Count as on 31.12.2023

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	*	982	982
2	Andhra Pradesh	High Court	16086	0	16086
3	Bombay	Both Court	180185	493048	673233
4	Calcutta	High Court	4672	217	4889
5	Chhattisgarh	Both Court	2	6	8
6	Delhi	District Court	*	604280	604280
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	1657	4237	5894
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	56997	0	56997
12	Himachal Pradesh	Both Court	1719	68440	70159
13	Jammu & Kashmir	Both Court	19330	24627	43957
14	Jharkhand	Both Court	4	274	278
15	Karnataka	Both Court	510	31670	32180
16	Kerala	District Court	*	419371	419371
17	Madhya Pradesh	District Court	*	37	37
18	Madras	Both Court	33153	244642	277795
19	Manipur	High Court	775	0	775
20	Meghalaya	Both Court	0	0	0
21	Odisha	Both Court	7180	36303	43483
22	Patna	Both Court	440146	85	440231
23	Punjab & Haryana	Both Court	17880	13865	31745
24	Rajasthan	Both Court	5310	2458	7768
25	Sikkim	Both Court	2978	3925	6903
26	Telangana	Both Court	4493	3	4496
27	Tripura	Both Court	3591	442	4033
28	Uttarakhand	Both Court	19	16706	16725
		Total	796687	1965618	2762305
<ul style="list-style-type: none"> • "e-Courts Services Justis App Downloads" - 1946 • "e-Courts Services Mobile App Downloads" - 21593503 					

e-Committee Outreach/Training Programmes conducted during January 2023-December 2023

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	07.01.2023	ECT_18_2023	Odisha Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Direct District Judges	Newly recruited Direct District Judges	11
2	07.01.2023 & 08.01.2023	ECT_7_2023	Odisha Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village	Advocate/ Advocate Clerk	255
3	08.01.2023	ECT_16_2023	Tamil Nadu State Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	3114
4	17.01.2023	ECT_13_2023	Uttarakhand Judicial & Legal Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary	30
5	21.01.2023	ECT_13_2023	Telangana State Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary	315
6	21.01.2023	ECT_15_2023	Uttarakhand Judicial & Legal Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	18
7	22.01.2023	ECT_16_2023	Tripura Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	53
8	30.01.2023	ECT_6_2023	Meghalaya State Judicial Academy	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs	8
9	9.02.2023	ECT_1_2023	e-Committee Supreme Court Of India	Demo on eSCR_ Free Judgements search portal	Judges, Advocates, Law students	36965

10	22.02.2023	NA	Kerala Judicial Academy	Refresher training program on eOffice	Ministerial Staff	200
11	25.02.2023-26.02.2023	P-1345	National Judicial Academy	South Zone-II "Regional Conference on Contemporary Judicial Developments and Strengthening Justice through Law & Technology	Judges & Judicial Officers	162
12	11.02.2023 & 12.02.2023	NA	High Court of Patna	Online eCourts Programme	Master trainers & Judicial officers	12
13	05.02.2023	ECT_11_2023	Tripura Judicial Academy	eCourts & ICT topics	System officers, System Assistant & Technical staff Of District judiciary.	23
14	20.02.2023 & 23.02.2023	ECT_17_2023	West Bengal Judicial Academy	ICT & eCourts Induction Training Programme	Civil Judge Junior Division	26
15	05.03.2023	P-1334	National Judicial Academy	E-Courts Introductory Prog. & Computer Skills Enhancement Programme	High Court Justices	31
16	25.03.2023-26.03.2023	P-1338	National Judicial Academy	West Zone-II "Regional Conference on Contemporary Judicial Developments and Strengthening Justice through Law & Technology"	Judges & Judicial Officers	99
17	01.03.2023	ECT_1_2023	Chattisgarh	Demo on eSCR_ Free Judgements search portal	Judicial Officers / Advocate / Staff	494
18	NA	ECT_1_2023	Gauhati – Arunachal Pradesh, Assam, Nagaland, Tripura	Demo on eSCR_ Free Judgements search portal	Master Trainer Judicial Officers, Advocates Master Trainer, Systems	60

					Officers / Systems Assistants	
19	NA	ECT_1_2023	Karnataka	Demo on eSCR_ Free Judgements search portal	Judicial Officers / Advocate / Staff	4709
20	24.03.2023-25.03.2023	ECT_1_2023	Madhya Pradesh	Demo on eSCR_ Free Judgements search portal	Judicial Officers / Advocate / Staff	2411
21	08.03.2023 & 09.03.2023	ECT_1_2023	Madras	Demo on eSCR_ Free Judgements search portal	Judicial Officers / Advocate / Staff	6132
22	4.03.2023	ECT_1_2023	Rajasthan	Demo on eSCR_ Free Judgements search portal	All the stakeholders at District Judiciary viz Judicial Officers, Staff and Advocates	2406
23	18.03.2023	ECT_1_2023	Telangana	Demo on eSCR_ Free Judgements search portal	Judicial Officers / Advocate / Staff	243
24	18.03.2023	ECT_1_2023	Tripura	Demo on eSCR_ Free Judgements search portal	Judicial Officers / Advocate / Staff	214
25	27.03.2023	ECT_1_2023	Uttarakhand	Demo on eSCR_ Free Judgements search portal	Judicial Officers / Advocate / Staff	172
26	NA	NA	Meghalaya	Demo on eSCR_ Free Judgements search portal	Judicial officers, advocates, court staff, litigants	239
27	25.03.2023	NA	Bihar Judicial Academy	Concept of CIS	System officers & System Assistants	62
28	16.03.2023 - 31.03.2023	NA	Himachal Pradesh Judicial Academy	Demo on eSCR_ Free Judgements search portal	Judicial officers, advocates, court staff, students	1967
29	01.04.2023	ECT_17_2023	Assam Judicial Academy	Sensitization programme on ICT in Indian Judiciary	All Judicial officers	2162
30	17.04.2023	ECT_1_2023	West Bengal Judicial Academy	Demo on eSCR	Advocates, Judicial officers, Court Staff	5538
31	19.04.2023	ECT_1_2023	West Bengal Judicial Academy	Demo on eSCR	Judicial officer Master Trainer	1054

32	29.04.2023-30.04.2023	P-1332	National Judicial Academy	North Zone-II "Regional Conference on Contemporary Judicial Developments and Strengthening Justice through Law & Technology"	Judges & Judicial Officers	138
33	25.04.2023	ECT_17_2023	Rajasthan State Judicial Academy	ICT & Courts Induction Programme for the Newly recruited Civil Judges	Newly recruited Civil Judges Junior Division	114
34	17.04.2023 & 18.04.2023	eCommittee (ECT_DAT_2023)	eCommittee, Supreme Court of India in coordination with IIPA	Digital Accessibility Training For Visually Challenged court staff	Judicial officers and court staff	20
35	15.05.2023 & 16.05.2023	eCommittee (ECT_DAT_2023)	eCommittee, Supreme Court of India	Digital Accessibility training for Visually challenged court staff of District & Taluka Courts	Court Staff of District & Taluka Courts	14
36	18.05.2023 & 19.05.2023	-	High Court of Delhi, Dwarka Courts	Bulk Digital Signatures on PDF documents	Ld. Judicial Officers, Stenographer	76
37	24.05.2023	ECT_4_2023	Himachal Pradesh Judicial Academy, Shimla	e-Courts Programme at District Headquarters	Advocate/ Advocate Clerk	1
38	27.05.2023	ECT_8_2023	Tis Hazari, High Court of Delhi	Refresher training programme on NSTEP	Administrative head (Nazarat Branch)	5
39	27.05.2023	ECT_4_2023	Himachal Pradesh Judicial Academy, Shimla	One-day training programme on virtual courts	Advocate/ Advocate Clerk	24
40	13.05.2023	ECT_4_2023	Kerala Advocate Clerk Association	Training Programme on e-filing	Advocate Clerks	250

41	06.05.2023-07.05.2023	P-1344	National Judicial Academy	"Regional Conference on Contemporary Judicial Developments and Strengthening Justice through Law & Technology" East Zone-II	Judges & Judicial Officers	103
42	13.05.2023	P-1346	National Judicial Academy	Cyber Laws & Appreciation of Digital Evidence Special Program for High Court Judges (e-committee)	High Court Judges (e-committee)	28
43	19.06.2023-22.06.2023	-	High Court of Kerala	E-Office training	Ministrial Staff	260
44	15.06.2023-16.06.2023	ECT_8_2023	High Court of Kerala	NSTEP	Staff of district court	214
45	16.06.2023	-	High Court of Meghalaya	Neutral Citation	Private Secretaries and Court Masters	17
46	02.07.2023 - 16.07.2023	ECT_3_2023	Chhattisgarh State Judicial Academy	Ubuntu-linux-OS cum CIS	Judicial officers (Master trainers & Potential master trainers)	42
47	08.07.2023	ECT_15_2023	Chhattisgarh State Judicial Academy	Training on Computer Skills	Ministerial Staff of HC	41
48	22.07.2023	ECT_11_2023	Kerala Judicial Academy	Updation/ notification in application/ software	IT staff/ eSewa kendra staff/ technical assistant	27
49	04.07.2023-06.07.2023	ECT_9_2023	Kerala Judicial Academy	eOffice	Ministerial Staff	208
50	12.07.2023 & 15.07.2023	ECT_15_2023	Rajasthan High Court Jaipur Bench	Hands on training to High Court Staff on running of paperless courts	High court staff	107

51	22.07.2023	ECT_16_2023	Uttarakhand state Judicial Academy	Data entry in CIS	Judicial officers	243
52	03.07.2023	ECT_14_2023	Jharkhand Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial officers	148
53	03.07.2023/05.07.2023/12.07.2023/17.07.2023	ECT_17_2023	West Bengal Judicial Academy	ICT & e-Courts Induction Programme for the newly recruited Civil Judges	Newly recruited civil judge junior division	34
54	06.08.2023	ECT_3_2023	Chhattisgarh State Judicial Academy	Ubuntu Linux Operating System-Cum-CIS	Master Trainer & Potential Master Trainer Judicial Officers	21
55	27.08.2023	ECT_13_2023	Chhattisgarh State Judicial Academy	Training Programme on "Computer Skill Enhancement Program"	Technical Staff and Ministerial Staff	56
56	12.08.2023	ECT_11_2023	Bihar Judicial Academy	Advanced concepts and features of CIS, Live Server, Backup Server, Management of LAN Networks	District System Administrator	35
57	22.08.2023	ECT_16_2023	Rajasthan High Court	Neutral citation and CIS	Court staff	27
58	26.08.2023 & 27.08.2023	ECT_13_2023	High Court of Gujarat	Training programme on Computer Skill Enhancement Programme – Level I & II	Judicial Officers of the District Judiciary (All Cadre)	3097
59	01.09.2023-05.09.2023	eCommittee (ECT_DAT_2023)	eCommittee, Supreme Court of India in coordination with	Digital Accessibility Training For Visually Challenged court staff	Visually challenged Court Staff	37

			Delhi Judicial Academy			
60	11.09.2023-12.09.2023	eCommittee (ECT_DAT_2023)	eCommittee, Supreme Court of India in coordination with Karnataka Judicial Academy	Digital Accessibility Training For Visually Challenged court staff	Court Staff	20
61	14.09.2023-15.09.2023	eCommittee (ECT_DAT_2023)	eCommittee, Supreme Court of India in coordination with Delhi Judicial Academy	Digital Accessibility Training For Visually Challenged court staff	Court Staff	10
62	02.09.2023	ECT_16_2023	Rajasthan High Court Jaipur Bench	Technical awareness like CIS and Video Conferencing	Junior Judicial Assistant	23
63	16.09.2023	ECT_9_2023	Auditorium of Rajasthan High Court Bar Association Jaipur	Refresher training for court staff	Newly recruited JJAs	127
64	19.09.2023 & 25.09.2023	ECT_8_2023	High Court of Meghalaya	NSTEP Demo for Process Servers	Court Staff & Process Servers	48
65	12.09.2023 & 13.09.2023 & 21.09.2023	-	High Court of Kerala	Online training on e-Payment of Court Fees	Court Staff Master Trainers, DSAs, TSAs, Zonal Officers, Advocate Master Trainers, Members of the e-Cell in the District Judiciary	1697

66	09.10.2023- 10.10.2023, 12.10.2023- 13.10.2023, 16.10.2023- 17.10.2023, 19.10.2023- 20.10.2023, 25.10.2023- 26.10.2023	eCommittee (ECT_DAT_20 23)	eCommittee, Supreme Court of India in coordination with Karnataka Judicial Academy	Digital Accessibility Training For Visually Challenged court staff	Court Staff	100
67	04.10.2023	ECT_17_2023	Bihar Judicial Academy (Physical mode)	ICT and eCourts Induction Programme for the newly recruited Civil Judges (Jr. Div.)	Newly recruited Civil Judges (Jr. Div.)	106
68	26.10.2023	ECT_16_2023	High Court of Kerala	online training programme on eFiling and e-Payment	Stakeholders, including the Court Staff and Advocates in the Courts of Enquiry Commissioner and Special Judge (Vigilance)	90
69	27.10.2023 to 31.10.2023	ECT_9_2023	High Court of Kerala	Implementation of e-Office in District Judiciary	All judicial officers & ministerial staff in the district courts	610
70	01.11.2023 and 02.11.2023	ECT_4_2023	Madras high court	Training on e-filing 3.0 version	To the staff members of Principal Seat of Madras High Court	50
71	22.11.2023	ECT_4_2023	Madras high court	Training on e-filing 3.0 version	To the Members of the Tamil Nadu Advocate Clerks' Association	80

72	21.11.2023	ECT_8_2023	High Court of Meghalaya	Demonstration on NSTEP	Bailiffs, Court staffs, Process servers	18
73	18.11.2023	ECT_4_2023	IT Training Hall, High Court of Kerala	Training on e-Filing and e-Scrutiny	Filing Scrutiny Officers, Court Officers, EDP Officers, Assistants and Technical Assistants	26
74	26.11.2023	ECT_8_2023	Chhattisgarh State Judicial Academy	Training Programme on NSTEP Software	Process Admin (Nazirs) and Process Servers	64
75	25.11.2023	ECT_17_2023	High Court of Tripura	Refresher Programme on Computer Application/ various ICT topics	Newly recruited Ministerial employees, Master Trainer Judicial Officers	172
76	20.11.2023 to 24.11.2023	ECT_16_2023	Rajasthan High Court Jodhpur and Jaipur Bench	Judgement uploading on website, working on CIS	Newly Recruited Junior Personal Assistants	59
77	19.12.2023 – 20.12.2023, 21.12.2023-22.12.2023	eCommittee (ECT_DAT_2023)	eCommittee, Supreme Court of India in coordination with Tamil Nadu State Judicial Academy	Digital Accessibility Training For Visually Challenged court staff	Court Staff	53
78	22.12.2023	ECT_4_2023	Tis Hazari Court	Training programme on “Sensitization Programme on e-Court Services and e-Filing	Lawyers practising in Commercial Courts	61
79	08.12.2023 & 09.12.2023	ECT_16_2023	Tis Hazari Court	Training Programme on CIS	Judicial Officers	212
80	11.12.2023	ECT_4_2023	Patiala House Court	Training programme on “Sensitization Programme on e-Court Services and e-Filing	Lawyers practising in Commercial Courts	13

81	08.12.2023 & 09.12.2023	ECT_16_2023	Patiala House Court	Training Programme on CIS	Judicial Officers	57
82	14.12.2023	ECT_4_2023	Saket Court complex	Sensitization Programme on e-Court Services and e-Filing	Training Programme for the Lawyers	38
83	15.12.2023	ECT_4_2023	Saket Court complex	Sensitization Programme on e-Court Services and e-Filing	For the Staff posted in the Commercial Courts	36
84	18.12.2023 & 19.12.2023	ECT_16_2023	Saket Court complex	Training Programme on CIS	All the Judicial Officers posted at Saket Court Complex	162
85	08.12.2023	ECT_8_2023	High court of Kerala	An online training on NSTEP	All the System Assistants	8
86	24.12.2023 to 31.12.2023.	ECT_4_2023	High court of Kerala	Training programme on eCourt/eFiling	Staff members, Advocates and Muktheers, stakeholders	24
87	16.12.2023	ECT_16_2023	Rajasthan High Court	A training of court staff on Video Conferencing facility through CISCO Webex	Court staff	66
Total Number (January 2023 to December 2023)						78566
<p>Click here to watch the e-Committee Outreach Programmes - 2023</p> <p>https://cdnbbsr.s3waas.gov.in/s388ef51f0bf911e452e8dbb1d807a81ab/uploads/2024/02/202402271771132539.pdf</p>						
